The Opium and Dangerous Drugs (Tamil Nadu Amendment) Act, 1947

Act 34 of 1947

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Central Act Amendment, The Opium Act, 1878 and The Dangerous Drugs Act, 1930

Amendments appended: 16 of 1950, 32 of 1951

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[THE OPIUM AND DANGEROUS DRUGS (Tamil Nadu Amendment) ACT, 1947.]

(Received the assent of the Governor-General on the 23rd January 1948; first published in the Fort St. George Gazette on the 3rd February 1948.)

An Act further to amend the Opium Act, 1878, and the Dangerous Drugs Act, 1930, in their application to the State of Tamil Nadu.

Whereas it is expedient further to amend the Opium Act, 1878, and the Dangerous Drugs Act, 1930, in their application to the State of Tamil Nadu, for the purpose hereinafter appearing; It is hereby enacted as follows:---

1. (1) This Act may be called the Opium and Dangerous Drugs (Tamil Nadu Amendment) Act, 1947.

(2) It extends to the whole of the State of Tamil Nadu.

2. In section 14 of the Opium Act, 1878, and section 23, sub-section (1) of the Dangerous Drugs Act, 1930 (which give certain powers of entry, search, seizure, etc., to officers of some departments), after the word "Excise", the word "Prohibition", and after the word "peon", the word "guard", shall be inserted.

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1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette, dated the 4th November 1947, Part IV-A, page 230.

3 This expression was substituted for the expression "Province of Madras" by the Tamil Nadu Adaptation of Laws Order, 1970, which was deemed to have come into force on the 14th January 1969.

4 This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.
Tamil Nadu Amendment Act, 1950

An Act further to amend the Dangerous Drugs Act, 1930 in its application to the State of Tamil Nadu

WHEREAS it is expedient further to amend the Dangerous Drugs Act, 1930, in its application to the State of Tamil Nadu for the purpose hereinafter appearing; It is hereby enacted as follows:

1. This Act may be called the Dangerous Drugs Amendment Act, 1950.

2. In sections 29 and 30 of the Dangerous Drugs Act, for the words "Excise Department", the words "Excise or Prohibition Department" shall be substituted.

* These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2. For Statement of Objects and Reasons, see Fort St. George Gazette dated the 11th June 1950, Part IV-A, page 242.

3. This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.
[TAMIL NADU] ACT No. XXXII OF 1951.  
[THE OPIUM (Tamil Nadu Amendment) ACT, 1951].

(Received the assent of the President on the 13th October 1951; first published in the Fort St. George Gazette on the 23rd October 1951.)

An Act further to amend the Opium Act, 1878, in its application to the [State of Tamil Nadu].

Whereas it is expedient further to amend the Opium Act, 1878, in its application to the [State of Tamil Nadu] Act 1 of 1878, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Opium Amendment Act, 1951.

(2) It extends to the whole of the [State of Tamil Nadu]

2. In section 9 of the Opium Act, 1878 (hereinafter referred to as the said Act), for the words "imprisonment for a term which may extend to one year, or with fine which may extend to one thousand rupees, or with both", the words "imprisonment for a term which may extend to two years, or with fine which may extend to two thousand rupees, or with both" shall be substituted.

3. In section 20 of the said Act, after the words "nearest police-station", the words, figures and letter "or to the nearest officer of the Prohibition Department empowered under section 20-A" shall be inserted.

1. These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order 1969.

2. For Statement of Objects and Reasons, see Fort. St George Gazette, Extraordinary, dated the 21st August 1951, Part IV-A page 122.

3. This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.
4. After section 20 of the said Act, the following section shall be inserted, namely:

"20-A. The State Government may, by notification in the Official Gazette, invest any officer of the Prohibition Department, or every officer belonging to any specified class in that Department, with the powers of an officer in charge of a police station for the investigation of offences under this Act."